

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 92/MP/2018**

Subject : Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1's obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner.

Date of Hearing : 15.11.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Shiga Energy Private Ltd. (SEPL)

Respondents : Power Grid Corporation of India Limited and Another

Parties Present : Shri Deepak Khurana, Advocate, SEPL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri S. Madhukar, PGCIL  
Shri Ranjeet S. Rajput, PGCIL  
MS. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for PGCIL requested for time to file reply to the Petition. Learned counsel for the Petitioner objected the same and submitted that despite sufficient time given by the Commission vide RoP dated 7.8.2018, PGCIL has not filed the reply so far.

2. After hearing the learned counsels for the Petitioner and PGCIL, the Commission directed the Respondents to file their replies, on or before, 28.11.2018, with an advance copy to the Petitioner, who may file its rejoinders, by 5.12.2018. The Commission directed the parties that due date of filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
3. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Deputy Chief (Law)**